

**HIGH COURT OF TRIPURA
AGARTALA**

F.6(21)-HC/2021/17315-319

Dated, Agartala, the 03rd August, 2021

CORRIGENDUM

The following amendment is hereby incorporated in the NIT vide **F.6(21)-HC/2021/17298** dated **02nd August, 2021** for "**Supply, Installation and Testing of Computer peripherals and LAN materials for the Family Court, Belonia, South Tripura**".

Sl. No.	Place / Location of Existing Entry	As provided in the tender document	Now, changed to and accordingly to be read as
1	Page -1, Point No. 1(7)	Date & Time of opening of Technical Bids - 25 th August 2021 at 3:00 PM	Date & Time of opening of Technical Bids - 25 th August 2021 at 11:00 AM
2	Page - 7 Point No. 22	22. Liquidated Damages for Delay: Subject to Clause 23, if the successful Bidder fails to complete the supply, installation & testing of the Computer hardware items, LAN items etc. as per Delivery Schedule of this NIT, then the Bidder shall pay to High Court of Tripura liquidated damages at the rate of the 0.5 % of contract value for per week (7 days) of delay or part thereof subject to maximum of	22. Liquidated Damages for Delay: Subject to Clause 23, if the successful Bidder fails to complete the supply, installation & testing of the Computer hardware items, LAN items etc. as per Delivery Schedule of this NIT, then the Bidder shall pay to High Court of Tripura liquidated damages at the rate of the 0.5 % of contract value for per week (7 days) of delay or part thereof subject to maximum of

	<p>10% of the contract value. The High Court may, without prejudice to any other method of recovery, deduct the amount of such damages from any monies due or to become due to the Bidder. The payment or deduction of such damages shall not relieve the Bidder from his obligation to complete the Works, or from any other of his obligations and liabilities under the contract. Once the maximum is reached, the High Court may consider termination of the contract pursuant to Clause 24.</p>	<p>10% of the contract value. The High Court may, without prejudice to any other method of recovery, deduct the amount of such damages from any monies due or to become due to the Bidder. The payment or deduction of such damages shall not relieve the Bidder from his obligation to complete the Works, or from any other of his obligations and liabilities under the contract. Once the maximum is reached, the High Court may consider termination of the contract pursuant to Clause 23.</p>
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Note:-

1. Remaining Terms and Conditions of the Tender / RFP will remain unchanged.
2. The Tenderers are requested to regularly visit the website "thc.nic.in" to keep themselves updated.

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S. Chakraborty
Registrar (Admn. P & M)
 High Court of Tripura

Copy to:

1. ✓ The System Analyst, High Court of Tripura, Agartala with a request to upload the Corrigendum in the web site of the High Court of Tripura, Agartala;
2. Superintendent, Store Section, High Court of Tripura, Agartala;
3. Head clerk, cash section, High Court of Tripura, Agartala;
4. NOTICE BOARD, High Court of Tripura, Agartala &
5. ORDER FILE.

Chalcreddy 3.8.21
Registrar (Admn. P & M)
High Court of Tripura